

STRIKE IN MACHINE SHOP OF AMERICAN CONTRACTOR AT BOKARO THERMAL PLANT

*1959. **Shri N. P. Sinha:** (a) Will the Minister of Irrigation and Power be pleased to state whether the workers of the Machine Shop of the American Contractor at Bokaro Thermal Plant went on strike in February, 1953?

(b) If so, how long did the strike continue and from when?

(c) Who was the contractor?

(d) What was the dispute about and whether it has been solved or not?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No, Sir.

(b) to (d). Do not arise.

Shri Velayudhan: May I know whether this particular foreign contractor was brought by the Government of India or whether he is doing private business here on his own behalf?

Shri Hathi: It is a firm carrying on business.

LAND DISTRIBUTION

*1960. **Shri N. P. Sinha:** (a) Will the Minister of Planning be pleased to state whether any specific legislation to fix up a ceiling and floor for possession of cultivable lands in consonance with the principles of the Five Year Plan is under contemplation of the Government?

(b) If so, what criteria would be adopted to fix up the limits?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) A number of States have undertaken, or propose to undertake legislation on this subject. It is not contemplated that there should be single uniform legislation throughout the whole country. But it is expected that the legislation of individual States will be in general consonance with the principles contained in the Planning Commission's Report.

(b) As regards the ceiling, I would draw the hon. Member's attention to paragraph 18(1) of Chapter XII of the Planning Commission's Report wherein it is stated that this would have to be fixed by each State having regard to its own agrarian history and present problems. Various possible criteria will be found discussed in paragraphs 14 and 16 of the same chapter.

Shri N. P. Sinha: Arising from the report of the Planning Commission that the upper limit may be three

times the family holding, I want to know what would be the average size of the family holding?

Shri Hathi: As the words used are, it may be three times the family holding. The various States have to take into consideration the various factors which would constitute a family holding or an economic holding in a particular area. That would depend upon the quality of the soil, the yield of the crop and other factors. That will be for each State to decide.

Shri T. S. A. Chettiar: What are the States which are contemplating the introduction of legislation in this matter?

Shri Hathi: U. P., Hyderabad, Madhya Pradesh and Madhya Bharat.

Shri K. C. Sodhiya: May I know what steps Government have already begun taking on the recommendation of the Planning Commission?

Shri Hathi: U. P. has already passed an Act called the Bhoodan Yagna Act. The Bills in the other two States, namely Madhya Pradesh and Madhya Bharat, are under consideration.

Shri A. M. Thomas: Preliminary to the enactment of a comprehensive legislation, it has been proposed in the Plan that a land census may be taken in 1953. May I enquire at what stage the proposal is and whether any steps have been taken in that direction?

Shri Hathi: Yes, the land census is to be taken in 1953, and arrangements are being made to collect the statistics.

श्री गणपति राम : क्या सरकार के पास इस तरह के कुछ पैमोरेडम आए हैं या रिप्रेजेंटेशन मिले हैं कि जितनी ऊसर और पड़ती जमीनें हैं, वह लैंडलेस लेबरर्स को दी जाय ?

Shri Hathi: There are no such representations received, but the Planning Commission has mentioned this that it would be desirable that there should be something like this Bhoodan Yagna, because that will help the landless labourers to have the land and that will also facilitate the State Governments to have the land from the owners of big lands.

Shri Pannooose: May I know whether it is the policy of the Government of India to advise every State to adopt some land reforms in order to make the Five Year Plan a success?

Shri Hathi: That is one of the recommendations of the Planning Commission.

Shri Punnoose: I want to know whether it is the policy of the Government of India.

Mr. Deputy-Speaker: The policy of the Government of India is laid down in the Plan.

Shri G. P. Sinha: May I know whether any ceiling has been fixed in Kashmir and whether other States are going to follow the same example?

Shri Hathi: As regards the ceiling to be fixed, that will depend upon the States.

FAMILY OF SHRI SUBHASH CHANDRA BOSE

*1961. **Shri L. J. Singh:** Will the Prime Minister be pleased to state:

(a) whether the Government of India are aware that Shri Subhash Chandra Bose left behind a wife named Frau Schenke and a daughter named Anita Bose in Vienna;

(b) if so, what steps Government propose to take for extension of State Aid for the maintenance of the family;

(c) whether Government made a proposal to bring back to India Shri Subhash Chandra Bose's wife and daughter; and

(d) if so, the results of such proposal?

The Prime Minister (Shri Jawaharlal Nehru): (a) Yes. The lady's name is Frau Schenkl.

(b) to (d). Government are informed that the lady was invited to come to India, but she preferred to stay on in Vienna. Proposals were also made to give her financial help. Some help was occasionally given from private sources, but the lady was not willing to receive any such financial assistance regularly.

Shri L. J. Singh: May I know whether the Government of India were in contact with the other members of Netaji Subhash Chandra Bose's family in Calcutta with regard to the extension of State aid to and also with regard to the bringing back to India of his wife and daughter and, if so, what are their reactions?

Shri Jawaharlal Nehru: The Government of India's reactions or the family's reactions? Whose reactions?

Shri L. J. Singh: The reactions of the family members.

Shri Jawaharlal Nehru: I find some difficulty in answering these questions because there are certain delicacies about them. So far as the

Government of India are concerned we have known about this for the last three or four years and we have been anxious to do everything in our power to help, to invite and do everything, but not to do anything which might perhaps not be welcomed on the other side. And we drew the attention of the members of the family at the earliest moment; and they have dealt with the matter separately and directly, in so far as I know, since then.

ENGINEERS IN CENTRAL SERVICE

*1962. **Shri R. C. Sharma:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of engineers in the Central Engineering Service who are going to reach their retiring age-limit by the end of December, 1953;

(b) whether there has been any proposal before Government to raise the retiring age-limit in case of engineers; and

(c) if so, what decision, if any, has been taken?

The Minister of Works, Housing and Supply (Sardar Swaran Singh):

(a) Five.

(b) Yes, Sir.

(c) The proposal is under the consideration of Government.

CASTOR OIL (EXPORT)

*1963. **Kumari Annie Mascarene:** Will the Minister of Commerce and Industry be pleased to state the reasons for relaxing the control now on the export of Castor oil from India?

The Minister of Commerce (Shri Karmarkar): Castor oil was brought under Export control early in 1951 on account of panicky conditions created by the Korean war. With the easing of international situation the need for a rigid control has ceased to exist.

Kumari Annie Mascarene: Was there a demand for castor oil about two years back?

Shri Karmarkar: It was under control.

Shri Punnoose: Do I understand that export of castor oil has diminished because home consumption has increased?

Shri Karmarkar: We have kept castor oil free from control.

Kumari Annie Mascarene: What are the reasons for relaxing the control now?